

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO.2987
TO BE ANSWERED ON FRIDAY, THE 03RD AUGUST, 2018

Shipment via Foreign Post Office

2987. SHRI. V. ELUMALAI

Will the **Minister of Finance** be pleased to state:

- (a) whether the Customs Department plans to permit e-commerce shipment *via* foreign post offices;
- (b) if so, the details thereof;
- (c) whether the plan to allow e-commerce exports through all foreign post offices would be without benefits from Merchandise Export from India Scheme; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHIV PRATAP SHUKLA)

(a) & (b): Yes, Sir. Exports by Post Regulations, 2018, prescribing the Postal Bill of Export-I for E-commerce shipments and Postal Bill of Export-II for non-E-commerce shipments, have been issued. Further, Circular No. 14/2018-Customs dated 4th June 2018 has been issued clarifying the procedure for e-commerce exports, other than e-commerce exports and personal imports through posts.

(c) & (d): Exports by e-commerce are allowed through notified foreign post offices. However, as per the extant notification of 26th July, 2018 issued by Department of Commerce benefits of Merchandise Export from India Scheme (MEIS) in respect of e-commerce exports is restricted to notified goods of FOB value up to Rs 5 lakh per consignment.
